

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No.803 of 2019

IN THE MATTER OF:

Dr. Ravi Shankar Vedam

.....Appellant

Vs.

M/s. Udhyaman Investments Pvt. Ltd. & 12 Ors.

.....Respondents

Present :

For Appellant: Mr. K.Datta, Ms. Pallavi Srivastava, Mr. Ravi Raghunath, Mr. Raghav Menon, Ms. Aakashi Lodha, Advocates

For Respondents: Mr. E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora, Advocates for R-1

Mr. D.Sreenivasan and Mr. K.Moorthy, Mr. K.Vasudevan, Advocates for R.P.

O R D E R

07.08.2019 - Let notice be issued on Respondents.

Mr. D.Sreenivasan appears on behalf of 'Resolution Professional'.

Mr. E.Omprakash, Sr. Advocate with Ms. Madhusmita Bora appears on behalf of R-2.

Let notice be issued on rest of the Respondents by speed post. Requisite along with process fee be filed by 8th August, 2019. If the appellant provides the e-mail address of the respondent, let notice be also issued through e-mail.

....contd.

2

Post these appeal(s) on **2nd September, 2019** along Company Appeal (AT)(Insolvency) No. 276 of 2019 **at 12.00 Noon** on the top of the list.

The appeal may be disposed of at the stage of admission.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/gc